

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

(16)

Transfer application No. 495/87

Shri M.L. Potnis and 9 others.

... Petitioners

V/s.

The Secretary, Ordnance Factory  
Board, 6 Esplanade ( East )  
Calcutta.

The General Manager, Ammunition  
Factory, Kirkee, Pune.

The General Manager, M.P. Factory  
Ambarnath.

The General Manager, Ordnance Factory  
Ambarnath.

The General Manager, Ordnance Factory  
Varanasi.

The General Manager, Ordnance Factory  
Bhusawal.

... Respondents.

CORAM: Hon'ble Shri Justice S.K. Dhaon, Vice Chairman

Hon'ble Ms. Usha Savara, Member (A)

Appearance:

Shri V.B. Rairkar, counsel  
for the applicant.

Shri V.M. Bendre for Mr.  
P.M. Pradhan, counsel  
for the respondents.

ORAL JUDGEMENT

Dated: 4.11.92

¶ Per Shri S.K. DHAON, Vice Chairman ¶

This petition has been transferred to  
this Tribunal by the High Court of Bombay.

The prayer is that the respondents may  
be directed to treat the petitioners as holding the  
post of Chargeman Grade II with effect from 1.1.73 and  
also give them the consequential benefits.

It appears that earlier some senior  
Draughtsman similarly situated as the petitioners  
preferred a writ petition in the High Court of Madhya Pradesh  
at Jabalpur. It was registered as M.P.No. 312/81.

Order/Judgement despatched  
to Applicant/Respondent (s)  
on 16/11/92

(18)

*[Handwritten signature]*

TR. 495/87.

21/2/94

By virtue of the powers vested in me in para 1(c) of the CAT Notification No.13/14/91-JA dtd.18/2/1992. I constitute a Bench consisting of the Hon'ble Mrs L.Swaminathan, M(J) and the Hon'ble Shri M.R.Kolhatkar, M(A) for deciding the Review Application no. 123/93.

2.The said Bench will take up the matter for consideration on 8/3/94.

Notice be issued to parties.

*[Handwritten signature]*  
(M.S.DESHPANDE)  
VICE CHAIRMAN 2/2

Notices issued to both parties on 9/2/94.

*[Handwritten signature]*  
18/2/94

Per Tribunal  Date: 8/3/94  
Applicant in person / by  
Advocate / Respondent by SS Karkera  
Council. As no DB is available  
The matter adjourned to 24.3.94  
for orders on RA  
12/93  
By Registrar

Received copy

*[Handwritten signature]*  
(M.L.POTNIS)

(19)

Date: 24.3.94 R.P. 127/93

Heard Mr. R.K. Shetty

for the Review Petitioner.

Issue notice to the respondents (original applicant) to file written reply returnable on 6.6.94.

Original applicant is present to whom copy of the R.P. is handed over.

2/RCY @ 24/3

Notices issued to Applicant/Respondents on 21/3/94

*[Signature]*

*[Signature]*  
(Smt. Lakshmi Svarinathan)  
M(J)

*[Signature]*  
(M.R. Kolhatkar)  
M(A)

TR-495187

By virtue of the powers vested in me in para of the CAT Notification No. 13/14/91-JA dtd. 18/2/1992. I constitute a Bench consisting of the Hon'ble Vice Chairman <sup>B.S. Hegde M(J)</sup> Shri M.S. Deshpande, and Shri N.K. Verma, M(A), for deciding the Review Application No.

2. The said Bench will take up the matter for consideration on ~~10.6.94~~ <sup>27</sup> 6.6.94

Notice be issued to parties.

notice issued to the parties on 15/6/94  
*[Signature]*  
15/6/94

*[Signature]*  
(M.S. DESHPANDE)  
VICE-CHAIRMAN 316  
6/6/94